

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-460(PB)/2017

In the matter of:

BDR Builders & Developers Pvt. Ltd.

v.

Shilpi Cable Technologies Ltd.

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 30.11.2017

Coram

R.VARADHARAJAN
HON'BLE MEMBER(JUDICIAL)

DEEPA KRISHAN
HON'NBLE MEMBER (TECHNICAL)

For the petitioner

For the Respondent

Mr.Ashish Agarwal, Adv.
Mr. Gurcharan Singh, Adv.
Sumit K. Batra, Adv.
Mukul Gupta, Adv.

ORDER

Learned counsel for the parties are present. Ld. Counsel for the respondent represents that the reply to the company petition has been filed today. However ld. Counsel for the petitioner represents that the copy of the same alongwith annexure has been just now handed over. In the circumstances, it is represented that a week's time is needed to file the rejoinder. Let rejoinder be filed within a week. Post the matter for enquiry on 19.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

KCS

Sd/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)